

[Shri C. Chittibabu]

tion the money to him. I need not say here that the Government on their own accord got into this awkward situation.

Now, the shares of the company are being purchased by the Government. I would like to know, in the background I have just now explained, whether these shares are worth anything and whether the ships of the company are worth taking over. I say this because I feel that the Government should not commit the same mistake of buying battered and old ships for which they are to pay compensation to the shareholders of the company. I would like to know whether the Government have made any attempt to find out the real value of these shares.

I would also point out that the Jayanti Shipping Company is going to be a subsidiary company of the Shipping Corporation of India. Though it is agreed that the Jayanti Shipping Company has been put on its feet with the expertise and experience of the Shipping Corporation of India, the Government should guard itself from the eventuality that the loss which the Jayanti might suffer is not reflected in the working of the Shipping Corporation of India. I would like to state that the Shipping Corporation of India should not be made to suffer for the past irregularities of Jayanti Shipping Company simply because it is now under the management of Shipping Corporation of India. The working of the Jayanti Shipping Company should be watched for some more years before it is completely merged with the Shipping Corporation of India. The accounts of this subsidiary company should be kept separate from that of the Shipping Corporation. I would like to know how the value of the shares of Jayanti Shipping Company is going to be arrived at before the compensation is distributed to the shareholders. It should also be ensured that compensation is not paid to the major shareholders who had indulged in several irregularities and malpractices. I would like to know from the hon. Minister on what basis the compensation is going to be paid to the shareholders.

Before I conclude, I would refer to only

one thing. After five years of taking over the management of the company, on 17.10.71 the President promulgated an Ordinance acquiring the shares of the Jayanti Shipping Company. I am not able to understand why such an ordinance should have been issued during the intersession period. Having waited for five years, if the Government had waited for 27 more days for the convening of the Lok Sabha, the world would not have come to an end. I am sorry to point out how the Parliament is being treated by the Government. I would only say that by adopting such an authoritarian attitude, the Government is not going to enrich democratic traditions for posterity in our country.

Though this Bill has been brought belatedly, I welcome the Bill which will enable the Government to acquire the shares of the Jayanti Shipping Company,

MR. DEPUTY SPEAKER : We shall take up private Member's business now.

14.30 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of article 51)

SHRI C. K. CHANDRAPPAN (Telli-cherry) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is.....

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : Sir, we are opposing this Bill even at this stage. There are reasons for doing so. India's consistent anti-imperialist stand and support for the independence of nations in accordance with her traditions even before Independence is well-known. There is no need to amend the Constitution. It is a matter of policy, not a matter of the Constitution.

The introduction of the Bill might also give the impression to the outside world that India has resiled from that stand; it is

obviously not so, therefore, I oppose the Bill even at the introduction stage.

SHRI C. K. CHANDRAPPAN : It is well-known that our country during the period of our independence struggle had the tradition of upholding the cause of national liberation struggles all over the world. During the time of our independence struggle, we also had received immense support from people from all over the world.

MR. DEPUTY-SPEAKER : The limited question is whether leave should be granted to introduce the Bill. You may meet his arguments.

SHRI C. K. CHANDRAPPAN : The hon. Minister has stated that it is a matter of policy that we support the freedom struggles all over the world, but there are times when there is vacillation. Take the question of Viet Nam, Laos and Cambodia. The stand of the Government has not been convincing and in accordance with the traditions of our national movement. So, when we say that we are trying to give a new understanding to the Directive Principles of the Constitution, I think there is every reason to have such a clause included in the Directive Principles. That is why I have moved for leave.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was negatived

RAJASTHAN DEVELOPMENT BOARD BILL

RAJMATA KRISHNA KUMARI JODHPUR (Jodhpur) : I beg to move for leave to introduce a Bill to provide for the constitution of a Board for the purpose of rapid agro-industrial development of Rajasthan.

THE DEPUTY MINISTER IN THE

MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD)

rose—

MR. DEPUTY-SPEAKER : The practice is that whenever a Member wants to oppose leave for introduction, he should give prior notice to the Speaker. In any case, you can do that now.

SHRI SIDDHESHWAR PRASAD : I want a small clarification from the Chair. This Bill envisages expenditure from the Consolidated Fund of India. I would like to know whether the recommendation of the President has been obtained for the introduction of the Bill.

MR. DEPUTY-SPEAKER : I am not familiar with the contents of the Bill, but the President's recommendation is required only in two cases, for introduction and for consideration, if a Bill involves expenditure from the Consolidated Fund of India. As it involves expenditure out of the Consolidated Fund of India, he is objecting to the introduction of the Bill. Has the hon. Member any thing to say in reply ?

RAJMATA KRISHNA KUMARI JODHPUR : Dr. Karani Singh is not here. I am doing this on his behalf.

MR. DEPUTY-SPEAKER : I have no alternative but to put it to the House. The question is :

"That leave be granted to introduce a Bill to provide for the constitution of a Board for the purpose of rapid agro-industrial development of Rajasthan."

The motion was negatived.

CONSTITUTION (AMENDMENT) BILL*

(Substitution of article 368)

SHRI C. CHITTIBABU (Chingleput) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.